

Ludhiana

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL-ALLAHABAD  
BENCH ALLAHABAD: Ludhiana

T.A. NO. 15 of 1992.

Nak Chand Tewari..... Applicant.

Versus

Union of India and others..... Respondents.

Hon'ble Mr. Justice U.C.Srivastava- V.C.

The applicant was Extra Departmental Branch Runner in the post office Sarawan ~~xxx~~ retired from service on 2.6.1991 which was communicated to him vide order dated 11.1.1991. The applicant filed a departmental appeal against the same which is pending against him, but prior to it's decision the applicant approached this tribunal.

According to the applicant the date of birth is recorded in the documents as 2.6.1926. As a matter of fact his date of birth is 20.6.1936 and in this connection subsequently before the retirement he filed a document from some Junior High School Ram Nagar District Faizabad in which date of birth of a person where in this name is 28.7. 1936 and he failed in Junior High School. According to the documents filed by the respondent which includes the application of the applicant for getting the said service, it was mentioned aged 30 years. In the other document which bears the signature also also the date of birth has shown to be 26 years. The applicant has come forward to deny the document at this stage. Obviously no explanation is coming as to how these documents has find place on ~~xx~~ the record and that too of the period there was no dispute regarding it. Any how the appeal is pending. Let appeal be disposed

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of within a period of three months by the appellate Authority who may direct some officers to make ~~inquiries~~  
necessary inquiry <sup>concerning applicant's conduct</sup> and to take the statement of the applicant and thereafter the findings may be recorded. The appellate Authority who may dispose of the appeal <sup>Consequences to follow</sup> after recording the finding. No order as to the costs.

*[Signature]*  
Vice Chairman.

Dt: March 16, 1992.

(DPS)